



FORM No. 4

See Rule (12)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH

ORDER SHEET

Application No. O.A. 191 of 2006

Applicant (s) Sri Amiya Mohapatra Respondent (s) Union of India & Others

Advocate

for Applicant (s) M/S. K. C. Kengroo Advocate

for Respondent (s)

Miss. C. Padhi
S. Beera
S. Adhikary
R. Mohanty

NOTES OF THE REGISTRY	ORDERS OF THE TRIBUNAL
<p>I. P. O of R.S. 501-biled Copy Served. Notes in Scrutiny may uenally be seen. For favcer of Registration please as per memo</p> <p><i>2-3-06</i></p> <p><i>So (J)</i></p> <p><i>2/3/06</i></p> <p><i>denied</i></p> <p><i>02.03.05</i></p> <p><i>10(J)</i></p> <p><i>For Admision & Inter order with MA 135/2006 for condernat & delay- copy served.</i></p> <p><i>Bennu</i></p> <p><i>2/3/06</i></p>	<p>REGISTER</p> <p><i>denied</i></p> <p><i>2/3/06</i></p> <p>Order dated 03.03.06</p> <p>Non-consideration of the prayer of the Applicant (by the Respondents) for providing him an employment (on compassionate ground/to overcome the distress condition of the family) is the subject matter of this Original Application filed under Section 19 of the Administrative Tribunals Act, 1985. It appears, the prayer of the Applicant to provide him an employment on compassionate ground is still pending with the Respondents. In the said premises, this O.A. is disposed of with a direction to the Respondents to consider the prayer of the Applicant <u>on merit</u> (for providing</p>

Notes of the Registry

Orders of the Tribunal

Copy of Order may be given to both the Counsel

S.O (T)

copy of Order with copy of O.A. may be sent to all respondent by legal post / AD.

AB
11.5.06

S.O (T)

him an employment on compassionate ground/to overcome the distress condition of the family, which they should do within a period of 90 days. The prayer in question for providing compassionate appointment having raised right from the year of 1986, the Authorities should act promptly in the matter.

With the aforesaid observation and direction, this O.A. stands disposed of at the admission stage.

Send copies of this order to the Respondents along with copies of the O.A. and ^a free copies of this order be sent to the Applicant in the address given in the O.A.

Free copies of this order be also supplied to Mr.K.C.Kanungo, Ld.Counsel appearing for the Applicant and to Mr.U.B.Mohapatra, Ld.Sr.Standing Counsel; on whom a copy of this O.A. has already been served.

John
03/03/06
Member (J)